

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.30
CA No. 22, 23, 24/2024
C.A No. 96 & 126/2023 in
C.P No.116/BB/2023**

IN THE MATTER OF:

Mr. Nagendran Kandaswamy and others	...	Petitioner
Vs		
Throttle Aerospace Systems Pvt. Ltd.		
And others	...	Respondent

Order under Section 241-242 of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner	:	Shri Anirudh Suresh
For Respondent No.1	:	Shri Tanmaya Mehta

ORDER

1. Heard the Ld. Counsel for the Petitioner and Respondent.
2. List all the CAs and C.P before the regular bench on **08.08.2024**. Interim order granted on 18.10.2023 is extended till the next date of hearing.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**

Gayathri